BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 883/2022

IN THE MATTER OF:

VIKAS KUMAR .....APPLICANT

VERSUS

MUNICIPAL CORPORATION, GHAZIABAD
NAGAR NIGAM & ORS. .....RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Status Report on behalf of the Respondent no. 4 Ghaziabad Development Authority incompliance of order dated 20.10.2023 in O.A. 883/2022.	2-7
2.	Annexure A: The approved layout plan of Avanti Scheme Part-B.	8
3.	Annexure B (Colly): The photographs depicting the current status of the site.	9-10
4.	Annexure C (Colly): The Handover letter dated 30.12.2015 of basic amenities to Municipal Corporation, Ghaziabad Nagar Nigam.	11-13
5.	VAKALATNAMA	14

Place: New Delhi
Date: 18.11.2023

GHAZIABAD DEVELOPMENT AUHTORITY
RESPONDENT

Through Counsel

YAGYWALKYA SINGH
ADVOCATE-ON-RECORD
Add: D&Y LAW CHAMBERS
A-131, Sector 46, NOIDA
Uttar Pradesh- 201301
Email: yagywalkyasingh@gmail.com
Contact: +91- 7838848157

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 883/2022

IN THE MATTER OF:

VIKAS KUMAR .....APPLICANT

VERSUS

MUNICIPAL CORPORATION, GHAZIABAD
NAGAR NIGAM & ORS. .....RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO. 4 GHAZIABAD DEVELOPMENT AUTHORITY IN COMPLIANCE OF ORDER DATED 20.10.2023 IN THE ORIGINAL APPLICATION 883/2022

The Respondent most respectfully submits:

1. The present Status Report is being filed by the undersigned posted as ASSISTANT ENGINEER at Ghaziabad Development Authority (hereinafter referred to as 'GDA') which was impleaded as Respondent No. 4 in the Original Application 883/2022 (hereinafter referred to as 'the Application'). In compliance of order dated 20.10.2023 passed by the Hon'ble National Green Tribunal (hereinafter referred to as 'Hon'ble Tribunal').

2. That the Application has been filed by Mr. Vikas Kumar (hereinafter referred to as 'the Applicant') which is pending before the Hon'ble Tribunal.

3. That the GDA vide letter No.-M.P./33/E.H.A./Lay-out/2001-2002 dated 06.02.2002 approved Ansal Housing Ltd. layout plan of Avanti Scheme Part-B for development. The approved layout of Avanti Scheme Part-B, area measuring 82.69 Acres, depicts that the site in question is

Prabudh Raj Singh
प्रबुद्ध राज सिंह
सहायक अभि0
प्रवर्तन जोन-4

constructed upon the land allocated for convenience store. The approved layout plan of Avanti Scheme Part-B is marked and annexed herein as **ANNEXURE A**.

4. That, the current status of the site in Avantika Part-B Colony is captured in the photographs. The photographs depicting the current status of the site are marked and annexed herein as **ANNEXURE B (Colly)**.

5. That as per letter number 5290/A/N.A./Camp/2015 dated 30.12.2015 the basic amenities of Avantika Part-B Colony had been handed over to the Municipal Corporation, Ghaziabad Nagar Nigam from Ansal Housing and Construction Ltd. with effect from 01.03.2016. The handover letter dated 30.12.2015 of basic amenities to Municipal Corporation, Ghaziabad Nagar Nigam is marked and annexed herein as **ANNEXURE C (Colly)**.

6. That, it is humbly prayed before this Hon'ble Tribunal that it may graciously take on record the status report filed on behalf of the Respondent no. 4 Ghaziabad Development Authority incompliance of order dated 20.10.2023 in O.A. 883/2022.

Place: New Delhi
Date: 18.11.2023

प्रबुद्ध राज सिंह
सहायक अभि0
प्रवर्तन जोन-4

GHAZIABAD DEVELOPMENT AUHTORITY
RESPONDENT

Through Counsel

YAGYWALKYA SINGH
ADVOCATE-ON-RECORD
Add: D&Y LAW CHAMBERS
A-131, Sector 46, NOIDA
Uttar Pradesh- 201301
Email: yagywalkyasingh@gmail.com
Contact: +91- 7838848157

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP75252645909238V

सत्यमेव जयते

e-Stamp

Certificate No.	:	IN-UP75252645909238V
Certificate Issued Date	:	18-Nov-2023 01:41 PM
Account Reference	:	NEWIMPACC (SV)/ up14090804/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP14090804461542608977V
Purchased by	:	PRABUDH RAJ SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	PRABUDH RAJ SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	PRABUDH RAJ SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

RIYA GUPTA License No. 497 33, Nawada Market GZB.

₹10

सत्यमेव जयते

IN-UP75252645909238V

Please write or type below this line

NOTARY LAUKESH KUMAR Notary Public Ghaziabad Reg. No-2973 GOVT. OF INDIA NOTARIAL

NOTARY LAUKESH KUMAR Notary Public Ghaziabad Reg. No-2973 GOVT. OF INDIA

प्रबुद्ध राज सिंह
सहायक अभि0
पर्वतन जोन–4

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

18-Nov-2023 01:41 PM 18-Nov-2023 01:41 PM PRABUDH RAJ SINGH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 883/2022

IN THE MATTER OF:

VIKAS KUMAR .....APPLICANT

VERSUS

MUNICIPAL CORPORATION, GHAZIABAD
NAGAR NIGAM & ORS. .....RESPONDENTS

AFFIDAVIT

I, PRABUDH RAJ SINGH, S/o V.S.SINGH, and R/o C-36, G.F, PARSVANATH PARADISE, GZB presently designated as ASSISTANT ENGG., at Ghaziabad Development Authority, GHAZIABAD do hereby solemnly affirm and declare as under:-

1. That I am the authorized representative of the Respondent, Ghaziabad Development Authority in the aforesaid matter and I am well conversant with facts and circumstances of the case and I am competent to swear the present affidavit.
2. That the accompanying Status Report has been drafted by the Counsel of the deponent under the instructions of the deponent. The deponent has understood the contents and the same has been read over to him in vernacular and state that the contents from para 1 to 6 are true and correct.
3. That the Annexures filed along with the Status Report are true copies of their respective originals.

Prabudh

DEPONENT

प्रबुद्ध राज सिंह
सहायक अभि0
पर्यावरण जोन-4

VERIFICATION

Verified at New Delhi on this _____ day of _____, 2023 that the contents of Para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

प्रबुद्ध राज सिंह
सहायक अभि0
प्रवर्तन जोन-4

DEPONENT

NOTARY
LAUKESH KUMAR
Notary Public Ghaziabad
Reg. No-2973
OF INDIA

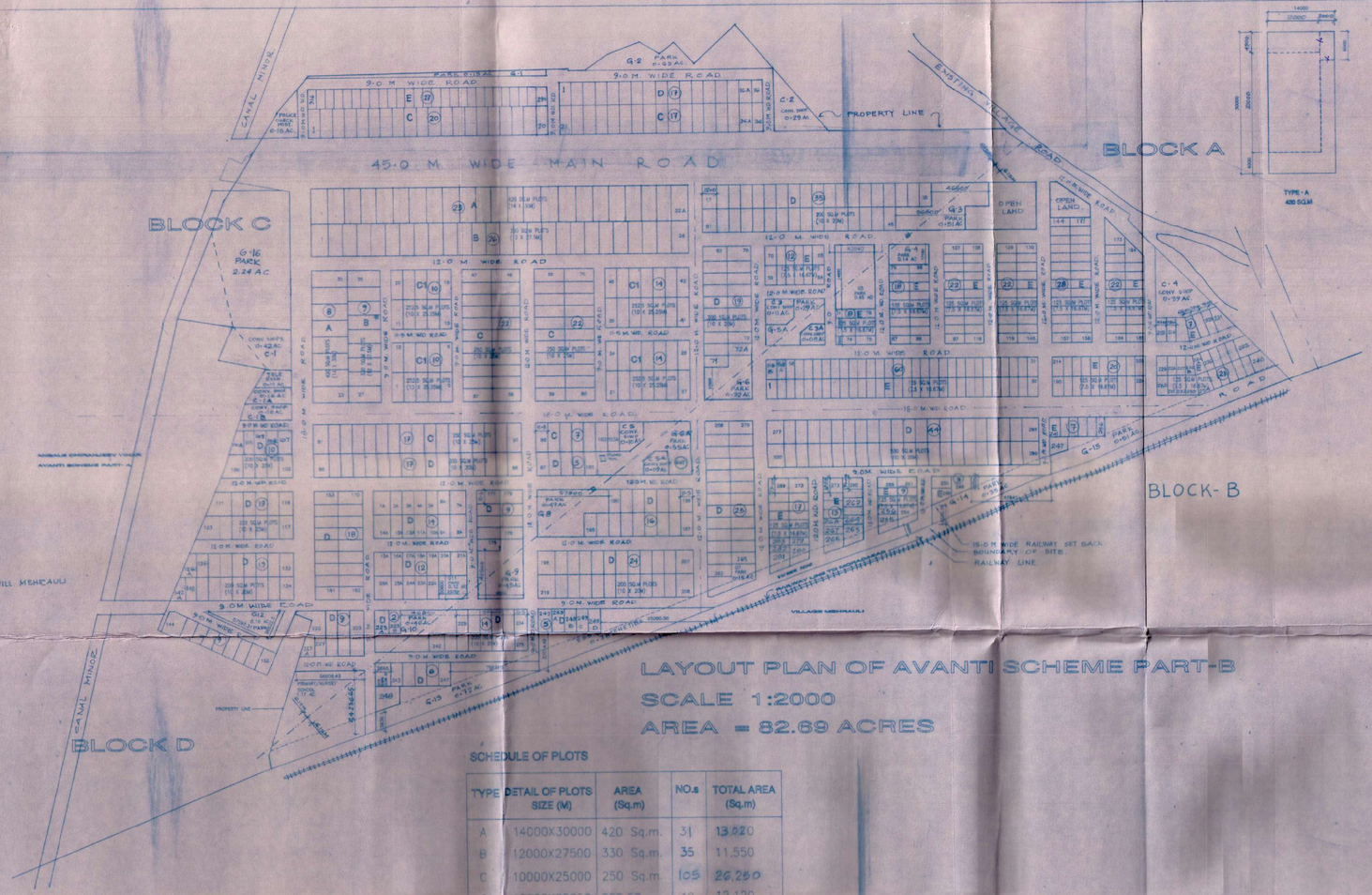
Identified by Shri ... S/o ... R/o ...

18/11/23

self attested

Prabudh

प्रबुद्ध राज सिंह
सहायक अभि0
पूर्वांचल जोन-4



LAYOUT PLAN OF AVANTI SCHEME PART-B

SCALE 1:2000

AREA = 82.69 ACRES

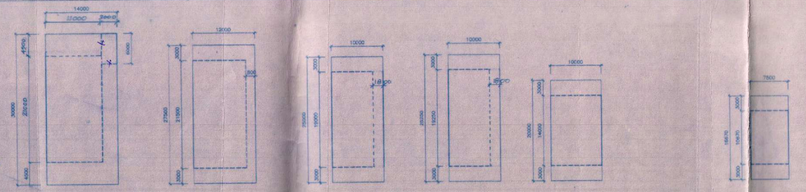
SCHEDULE OF PLOTS

TYPE	DETAIL OF PLOTS SIZE (M)	AREA (Sq.m)	NO.s	TOTAL AREA (Sq.m)
A	14000X30000	420 Sq.m.	31	13,020
B	12000X27500	330 Sq.m.	35	11,550
C	10000X25000	250 Sq.m.	105	26,250
C1	10000X25250	252.5Sq.m.	48	12,120
D	10000X20000	200 Sq.m.	342	68400
E	7500X16670	125 Sq.m.	316	39500
		SUB-TOTAL	877	1,70,840

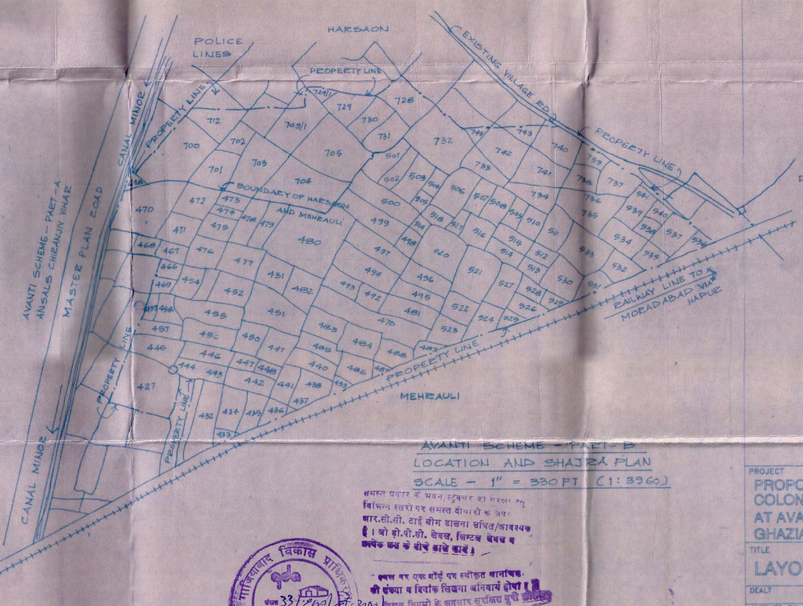
ADD FOR EXTRA AREA IN CORNER PLOTS = 500 SQ.MT

HENCE TOTAL AREA UNDER PLOTS = 171340 SQ.MT
= 42.33 ACRES
(51.19%)

SCHEDULE OF PARKS				SCHEDULE OF SCHOOLS	SCHEDULE OF CONV. SHOPPING	AMENITIES
G1	= 0.15 AC	G8	= 0.47 AC	PRIMARY / NURSERY	C1 = 0.42 AC	POLICE CHECK POST = 0.15 AC
G2	= 0.23 AC	G9	= 0.45 AC	SCHOOL = 1.17 AC	C1A = 0.16 AC	E.S.S & AMENETIES = 0.78 AC
G3	= 0.51 AC	G10	= 0.46 AC	TOTAL = 1.17 AC	C1B = 0.16 AC	TELE. EXCHANGE = 0.10 AC.
G4	= 0.14 AC	G11	= 0.12 AC	(1.41%)	C2 = 0.29 AC	
G5	= 0.45 AC	G12	= 0.19 AC		C3 = 0.11 AC	
G5A	= 0.29 AC	G13	= 0.72 AC		C3A = 0.08 AC	
G6	= 0.32 AC	G14	= 0.35 AC		C4 = 0.39 AC	
G6A	= 0.55 AC	G15	= 0.51 AC		C5 = 0.10 AC	
G7	= 0.15 AC	G16	= 2.24 AC		C5A = 0.09 AC	
	TOTAL = 8.70 AC (10.5%)			TOTAL = 1.17 AC (1.41%)	TOTAL = 1.8 AC (2.17%)	TOTAL = 1.03 AC (1.24%)



TYPICAL PLOT DIMENSIONS WITH SETBACKS



AVANTI SCHEME - PART B
LOCATION AND SHAJRA PLAN
SCALE - 1" = 330 FT (1:3960)

NORTH	
AREA CHART	
AREA OF SITE	= 82.69 AC
AREA UNDER PLOTTED DEVELOPMENT	= 42.33 AC (51.19%)
AREA UNDER PARKS	= 8.70 AC (10.52%)
AREA UNDER ROADS AND OPEN LAND	= 27.66 AC (33.45%)
AREA UNDER CONVENIENT SHOPS	= 1.8 AC (2.18%)
AREA UNDER PRIMARY & NURSERY SCHOOLS	= 1.17 AC (1.41%)
AREA UNDER AMENITIES (E.S.S & AMENITIES, POLICE CHECK POST, TELE. EXCH.)	= 1.03 AC (1.25%)
TOTAL NOS. OF PLOTS	= 877
TOTAL POPULATION = 877 x 10 = 8770 PERSON	
DENSITY	= 106 PERSONS/ACRE

PROJECT
PROPOSED RESIDENTIAL COLONY AT AVANTI PART-B GHAZIABAD.

TITLE
LAYOUT PLAN

DEALT	DATE
CHECKED BY	SCALE 1:2000

REG. NO. ARCH/AO/SUB/00220/01A

I. M. KARAMCHANDANI
Architect
MCA No. CA/78/4302
ARCHITECT — OWNER

ansal housing & construction ltd.
15, UGF INDRA PARKESH
21, BARAKHAMBA ROAD
NEW DELHI - 110 001

Tuesday, November 14, 2023 1:56 PM

प्रसंख्यं:- 5290/A/नि0आ0/कैम्प/2015 दि0-मंच 30/12/15

अंसल हाउसिंग एण्ड कन्स्ट्रक्शन लि0 द्वारा गाजियाबाद में विकसित अवंतिका पार्ट–बी, कालोनी की मूलभूत सेवाओं का नगर निगम गाजियाबाद को हस्तान्तरण।

गाजियाबाद विकास प्राधिकरण के पत्रांक सं0–एम0पी0/33/ई0एच0ए0/ले–आउट/2001–2002 दिनांक 06.02.2002 द्वारा स्वीकृत अंसल हाउसिंग लि0 की अवंतिका पार्ट–बी कालोनी विकसित की गई है। जिसक कुल क्षेत्रफल 82.69 एकड है अंसल हाउसिंग एण्ड कन्स0 लि0 के पत्र दिनांक 18.10.2015 के द्वारा अवंतिका कालोनी की मूलभूत सेवाओं को नगर निगम को हस्तान्तरण करने का अनुरोध किया गया है तथा गाजियाबाद विकास प्राधिकरण के पत्रांक 153 II/MP/14-15 दिनांक 02.01.2015 पत्र दिनांक 02.03.2015 एवं नगर आयुक्त महोदय के पत्रांक 1293/न0आ0/केन्द्र 2015–16 दिनांक 30.11.2015 के अनुपालन में संयुक्त निरीक्षण किया गया एवं तत्पश्चात नगर निगम द्वारा तैयार आकलन पर विस्तृत चर्चा के उपरान्त नगर आयुक्त द्वारा अंराल हाउरिंग एण्ड कन्स0 लि0 को अंकन रूपये 11,00,000/– (रूपये ग्यारह लाख मात्र) नगर निगम कोष में जमा कराने की स्वीकृति प्रदान की गयी है तथा अनुपालन से अंसल हाउसिंग कन्स0 लि0 द्वारा अंकन रूपये 11,00,000/– का चैक सं0 045899 दिनांक 28.12.2015 यूको बैंक नई दिल्ली नगर निगम कोष में जमा कराया दिया गया एवं अवन्तिका कालोनी के विभिन्न सेवाओं/उपकरण की सूची एवं मानचित्र की प्रतियॉ उपलब्ध करायी गयी जिनके अनुसार कालोनी की मूलभूत सेवाओं का रख रखाव हेतु नगर निगम को हस्तान्तरण किया जा रहा है। अवंतिका कालोनी के गाजियाबाद विकास प्राधिकरण से स्वीकृत ले–आउट प्लान के अनुसार यदि कोई मूलभूत सेवा अवशेष रहती है तो अंसल हाउसिंग एण्ड कन्स0 लि0 द्वारा स्वयं अपने व्यय पर पूर्ण कराया जायेगा। हस्तान्तरण दिनांक 01.03.2016 से प्रभावी होगा।

हस्तान्तरण कर्ता

(अधिकृत हस्ताक्षरी)
अंसल हाउसिंग एण्ड कन्स्ट्रक्शन लि0
15, यू0जी0एफ0, इन्द्रप्रकाश बिल्डिंग
21, बाराखम्बा रोड, नई दिल्ली–110001

हस्तगतकर्ता

30/12 EE JE JE

मुख्य अधिशासी अधिकारी नगर निगम गाजियाबाद

30/12/15

नगर आयुक्त
नगर निगम गाजियाबाद

RECEIVED
Original Letter
No.....Sign
ARCH. DE

नगर आयुक्त महोदय,

विषय :- अवन्तिका कालोनी की पार्ट प्रथम मूलभूत सुविधाओं के अनुरक्षण को नगर निगम को हस्तान्तरित करने के सम्बन्ध में।

अवन्तिका कालोनी की ले–आउट को गाजियाबाद विकास प्राधिकरण से स्वीकृत कराकर मैसर्स अंसल हाउसिंग एण्ड कन्स0 लि0 द्वारा अवन्तिका कालोनी को विकसित किया गया। गाजियाबाद विकास प्राधिकरण द्वारा स्वीकृत ले–आउट मानचित्र व स्वीकृति पत्र संख्या–एम0पी0/35/ई0एच0ए0/ले–आउट/2001–2002 दिनांक 06.02.2002 की प्रति दाई तरफ पत्रावली में अवकलोनार्थ संलग्न है। अवन्तिका कालोनी के स्वीकृत ले–आउट के अनुसार क्षेत्रफल 82.69 एकड हैं परन्तु इस कालोनी की मुख्य सडक के नॉर्थ साइड का ई–ब्लॉक का आंशिक भाग अभी तक पूर्ण विकसित नही है। इसलिए कालोनी के इस भाग को छोडकर अवशेष भाग की मूलभूत सुविधाऐं–सड़क, नाली, पार्क, स्ट्रीट लाईट, सीवर व जल आपूर्ति को अनुरक्षण हेतु नगर निगम हस्तान्तरण करने पर ही विचार किया जाना उचित होगा। गाजियाबाद विकास द्वारा अवन्तिका कालोनी नगर निगम को हस्तान्तरण करने हेतु आवश्यक/अवशेष विकास कार्यों के आगणन तैयार करने हेतु पत्र 152/एम0पी0/14–15 दिनांक 02.11.2015 गया है। इसी कम में नगर आयुक्त महोदय के पत्रांक 1293/न0आ0/केन्द्र/2015 दिनांक 30.11.2015 के अनुपालन में अवन्तिका कालोनी का स्थल निरीक्षण किया। मैसर्स अंसल हाउसिंग एण्ड कन्स0 लि0 द्वारा कालोनी की अधिकांश क्षतिग्रस्त सडको की मरम्मत व सुदृढीकरण का पूर्ण कार्य किया गया है। अवशेष क्षतिग्रस्त सडकों/नाली की मरम्मत हेतु वर्तमान मे प्रचलित एस0ओ0आर0–2014 की दरों पर निर्माण विभाग द्वारा आगणन अंकन रूपये 11,00,000/– तैयार किया गया। जलकल विभाग की आख्या में अवगत कराया गया है कि अवन्तिका कालोनी में जी0डी0ए0 से स्वीकृत ले–आउट प्लान के अनुसार ही पेयजल हेतु पाईप लाईन व सीवरेज उक्त कालोनी में डाला गया है जो कि सुचारू रूप से कार्य कर रहा है 1000 किलोलीटर का ओवर हैड टैंक भी निर्मित है। जिसको वर्तमान मे एक नलकूप से भरा जा रहा है तथा उपभोक्ताओं को जलापूर्ति की जा रही है। कालोनी की सीवरेज व वाटर सप्लाई सिस्टम मैसर्स वीना एसो0 द्वारा जी0डी0ए0 के अनुसार डिजाईन किया हुआ है। डिजाइन की प्रतियॉ जलकल विभाग की पत्रावली में है। जिसके अनुसार डायमण्ड पैलेस के पास कविनगर के मुख्य सीवर में अवन्तिका चिरंजीव विहार का सीवरेज जोडा गया है। जिसे जी0डी0ए0 द्वारा चैक किया जा चुका है तथा सही पाया गया है। कालोनी में पथ प्रकाश की समुचित व्यवस्था हैं विद्युत आपूर्ति बाधित होने पर पेयजल के लिए ट्यूबैल को चलाने व स्ट्रीट लाईट व्यवस्था हेतु जनरेटर की व्यवस्था की हुई है। अवन्तिका कालोनी का हस्तान्तरण करने से पूर्व जलापूर्ति व सीवर मैसर्स असल हाउसिंग एण्ड कन्स0 लि0 द्वारा विकसित एवं स्थापित किये गये निम्न उपकरण भी हस्तगत किये जायेंगें।

1. पेयजल के लिए उपयोग में लाया जा रहा 63 किलो वाट का जेनरेटर व कक्ष निगम को दिया जाये। स्पेयर सामग्री पम्प, मोटर एवं अन्य सामान भी यदि हो तो उपलब्ध कराया जाये।
2. ओवर हैड टैंक, नलकूप पाईप लाईन, विद्युत लाईन, ट्रान्सफार्मर आदि नगर निगम को हस्तान्तरित किये जाये।

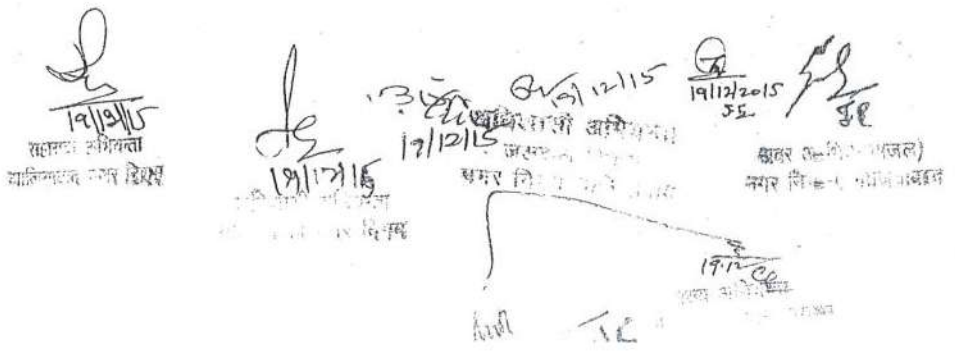
3. सीवर पम्प नगर निगम को ट्रान्सफर किया जाये।
4. वर्तमान में समुचित जल आपूर्ति हो रही है परन्तु भविष्य की आवश्यकता के दृष्टिगत एक अन्य स्टैंड वाई बोरवैल भी मैसर्स अंसल हाउसिंग एण्ड कन्स0 लि0 को अपने व्यय पर एक माह में बनाकर देना होगा। जिसके लिए अन्डरटेकिंग देनी होगी।
5. सोडियम लैम्प/लाईट 250 वाट — 50 नग
6. चौक हेवी ड्यूटी 250 वाट — 50 नग
7. इगनाईटर — 50 नग
8. ट्यूब लाईट फिटिंग — 25 नग
9. सोडियम फिटिंग — 20 नग
10. [illegible] — 50 नग (EACH)

मैसर्स अंसल हाउसिंग एण्ड कन्स0 लि0 को वांछित धनराशि [illegible] नगर निगम कोष में जमा करनी होगी एवं उपरोक्तानुसार उपकरण आदि नगर को हस्तान्तरण करने होंगें। स्थल पर अंसल हाउसिंग एण्ड कन्स0 लि0 द्वारा यह अन्डरटेकिंग देनी होगी कि वह गाजियाबाद विकास प्राधिकरण द्वारा कालोनी के निर्धारित/स्वीकृत ले–आउट के अनुसार वांछित विकास कार्य आदि का यदि कोई कार्य अवेशष है तो वह स्वयं अपने खर्चे पर पूर्ण करेगा। हस्तान्तरण दिनांक 01.03.2016 से प्रभावी होगा।

जोनल अधिकारी कविनगर जोन की आख्यानुसार गत् वर्षो से नगर निगम द्वारा अवन्तिका कालोनी मा0 से हाउस टैक्स भी वसूला जा रहा है तथा नवम्बर 2015 तक अंकन 21,33,927.00 रूपये की वसूली गई है।

अवन्तिका कालोनी में आई0जी0एल0 कम्पनी द्वारा गैस लाईन डालने हेतु रोड कटिंग मद में नगर निगम रसीद संख्या–16596/099 दिनांक 10.08.2010 के द्वारा आंशिक धनराशि 3200000.00 (रू0 बत्तीस लाख मात्र) भी पूर्व में नगर निगम कोष में जमा कराये गये हैं रसीद रोड कटिंग बिल संख्या–32/रोडकटिंग/2010–11 दिनांक 14.07.2010 की नक्शे की प्रति पत्रावली के दांयी ओर संलग्न है।

अतः उपरोक्त से सहमत है तो अवन्तिका कालोनी (मुख्य सडक के बाये तरफ अविकसित आंशिक भाग को छोडकर) की मूलभूत सर्विसेस से अनुरक्षण हेतु नगर निगम को हस्तान्तरण करने हेतु उपरोक्तानुसार स्वीकृति प्रदान करते हुए मैसर्स अंसल हाउसिंग एण्ड कन्स0 लि0 को प्रेषित करने वाले पत्र पर हस्ताक्षर करने का कष्ट करें।



BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW DELHI

ADVOCATES WELFARE FUND DELHI 10₹ DELHI Rs 10 0849351 TEN RUPEES

Original Application No. 883/2022

Vikas Kumar
Vs.
Municipal Corporation, Ghaziabad Nagar Nigam & Ors.

I, **Sushil Kumar Chaubey**, Officer on Special Duty, Ghaziabad Development Authority, Ghaziabad in the above matter hereby appoint and retain **Shri Yagyawalkya Singh, Advocate** to appear act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree orders passed therein, appeals and/or other proceedings therefrom and also in proceedings for review of judgment and for leave to appeal to Hon'ble High Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us.

I/We further authorize him to appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

I/We hereby authorize him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act and to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.

I/We agree if I/We fail to pay the fees agreed upon or to give the instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid.

And I/We the undersigned to hereby agree to ratify and confirm all acts done by the advocate or his substitute in the mater as my own acts, as if done by me/us to all intents and purposes.

Executed by me/us this 02 day of Nov 2023 at New Delhi

Signature's

Executant's are personally known to me he has/they have signed by me

Satisfied as to the identity of executant's signature's
(Where the executant's is/are illiterate blind or unacquainted with the language of Vakalat).

Certified that the contents were explained the executant's in my presence in _____ the language known to him/them who appear/s perfectly to understand the same and have/have signed in my presence.

SHUBHAM MISHRA Advocate Reg. NO.-D-9878/21 MAESTRO LEGAL (Advocates and Legal consultants) S-10,GNS Plaza, Beside Hotel Radisson Blu, Gr. Noida Mob- 9616927081 Mail to: shubham@maestrolegal.in

Accepted
YAGYAWALKYA SINGH
Advocate-on-Record
Supreme Court of India
Chamber 203, Setalvad Block, Bhagwan Dass Road
Supreme Court of India
New Delhi-110001
YAGYAWALKYA SINGH
Advocate-on-Record
Supreme Court of India
Chamber 203, Setalvad Block, Bhagwan Dass Road
Supreme Court of India
New Delhi-110001
Mob.: 7836848157, 9315614163
UP4143A/14

Accepted
AKRITI SINGH
Advocate
Reg. No.-D/8965/202
Off. O&Y Law Chambers A-1
Sector-46, No
Ph. 80
Email: ak

Adv. RISHAV RANJAN
D/9615/2021

Vaibhav Shahi
D/9901/21
9292099647

DIVYA SWAMY
Advocate
Reg. No. D/1160/2014
Ch.No.:-203, Setalvad Lawyers Block
Supreme Court of India
Off.: A-131 (LGF), Sector-46, Noida
Ph.: 8860050449

Accepted
Prashant Ranjan
Advocate
Reg No. UP9391/2015
Ph.-9140246093